



2026:DHC:6685



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC011008652024

+ **O.M.P. (COMM) 24/2025 & I.A. 970/2025**

**MINISTRY OF ROAD, TRANSPORT AND HIGHWAYS,
GOVERNMENT OF INDIA**Petitioner

Through: **Mr. Shubhranshu Padhi and Mr.
Ritik Sharraa, Advs.**

versus

ASHOKA BUILDCON LIMITEDRespondent

Through: **Mr. Kaushik Laik, Mr. Ashay
Kaushik, Mr. H.N. Thangal and
Mr. Shashank Tiwari, Advs.**

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **14.08.2026**

1. At the outset, Mr. Shubhranshu Padhi, learned Counsel appearing for the Petitioner submits that parties have arrived on an amicable settlement under “*Vivad Se Vishwas Scheme-III*”. He, therefore, seeks leave to withdraw the present petition.

2. Leave, as sought, is granted.

3. Accordingly, the petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

AUGUST 14, 2026/gunn